

**GOVERNMENT OF INDIA
DEPARTMENT OF SPACE
LOK SABHA**

UNSTARRED QUESTION NO. 1213

TO BE ANSWERED ON WEDNESDAY, FEBRUARY 09, 2022

PRIVATE PLAYER IN ISRO

1213. SHRIMATI RITA BAHUGUNA JOSHI:

Will the PRIME MINISTER be pleased to state:

- (a) the details of the steps taken by the Government to bring private players on board to get their participation in the Space activities of ISRO;**
- (b) whether the Government plans to allow FDI in the near future to boost the investment in the space sector by the foreign players;**
- (c) if so, the details thereof; and**
- (d) if not, the reasons thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PG &
PENSIONS AND IN THE PRIME MINISTER'S OFFICE**

(DR. JITENDRA SINGH):

- (a) Government of India has announced reforms in June, 2020, in the space sector towards enabling the private players to provide end to end services and subsequently the following steps were taken:**
 - I. A national level autonomous Nodal Agency namely Indian National Space Promotion and Authorization Centre (IN-SPACE) under DOS has been created for promoting,**

handholding, authorising and licensing private players to carry out Space Activities.

- II. Access to ISRO facilities and expertise are extended to private entities to support their space activities. Apart from this ISRO will also nurture Indian space industries by sharing its experiences on quality and reliability protocols, documentation, testing procedures etc.**
- III. Announcement of Opportunities are being done offering challenges in new domains of space technology.**
- IV. New Space India Ltd (NSIL), the CPSE under DOS will transfer the matured technologies developed by ISRO to Indian industries.**
- V. To facilitate private sector participation in Space activities, the existing policies in space domain is being revised and new policies are being drafted to address policy framework for various areas such as SpaceCom, Remote Sensing, Technology Transfer, Navigation, Space Transportation, Space exploration and Space Situational Awareness.**
- VI. In order to address the necessary legal framework, the department is also in the process of enacting a National legislation. The draft Space Activities Bill has completed Public and Legal consultations and will be processed for further approvals for inter-ministerial consultations.**

(b) Yes Sir.

(c) FDI policy of Government of India already allows for FDI in certain sectors of space domain. In view of the reforms, allowing FDI in other sectors is under consideration.

(d) Does not arise.
